

(33) Per Tribunal Date: 17/8/01
 Applicant in Person/by G. S. Walia
 Advocate/Respondent by V. S. Masurkar
 Council.....
 The matter adjourned to
 For 21/8/01

Dy. Registrar

(34) Per Tribunal Date: 21/08/2001
 Applicant in Person/by G. S. Walia
 Advocate/Respondent by V. S. Masurkar
 Council.....
 The matter adjourned to
 For 21/09/2001

Dy. Registrar

Matter prepared
 to 30/8/2001
 By order of
 Registrar
 S. P. P. P.
 f. P. P. P.
 21/8/01

30.8.01

The learned counsel for
 applicant is busy in other
 Court.

Shri G.K. Masand states
 that already he has withdrawn
 his name. He is being
 wrongfully shown as counsel
 to respondent no. 4. This
 should be corrected forthwith.

05/9

As per case list -
 adjourned 15/5/9101
 13/7

(S. H. Jain)
 M(J)

(B. N. Bahadur)
 M(A)

5.9.2001

Shri G.S. Walia for applicant.
 Shri V.S. Masurkar for respondents.
 Heard the learned counsel.
 Oral order dictated separately
 in open Court.

(K. Singh)
 M(J)

(B. N. Bahadur)
 M(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO.1095 OF 1995

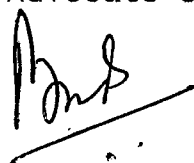
Dated this the 5th day of September, 2001

Coram: Hon'ble Mr.B.N.Bahadur - Member (A)
Hon'ble Mr.Kuldip Singh- Member (J)

1. A.B.Mishra,
Chargeman Grade 'A',
Central Railway, Loco Workshop,
Parel, Bombay - 400 012.
c/o G.S.Walia,
Advocate, High Court,
16, Maharastra Bhawan,
Bora Masjid Street,
Fort, Bombay 400 001.
(By Advocate Shri G.S.Walia) - Applicant

VERSUS

1. Union of India
through the Secretary,
Railway Board,
Rail Bhawan,
New Delhi 110 001.
2. General Manager,
Central Railway, Bombay V.T.
3. Chief Works Manager,
Central Railway Workshop,
Parel, Bombay 400 012.
4. James Moses,
Working as T/Fitter,
Sal No.953817,
Central Railway Workshops,
Parel, Bombay.
(To be served through the
Chief Works Manager,
Central Railway Workshop,
Parel, Bombay).
By Advocate Shri V.S.Masurkar) - Respondents




OA 1095/95

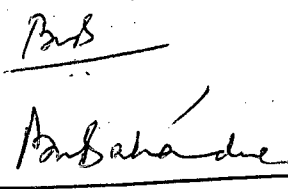
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ORAL ORDER

Per: Hon'ble Mr.B.N.Bahadur - Member (A) -

Heard the learned counsel for the applicant. The learned counsel pleads that he has no instructions in the matter hence the case can be disposed of for want of instructions. The OA is disposed of accordingly.


(Kuldip Singh)
Member (J)


(B.N.Bahadur)
Member (A)